

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Crl.)..... CRLMP
No.13720/2014

No(s).

(Arising out of impugned final judgment and order dated 16/08/2013
in CRLA No. 1199/2002 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

RAMA SHANKAAR

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

CRLMP. 13720/2014(with c/delay in filing slp)

Date : 11/08/2014 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)

Mr. Basava Prabhu S. Patil, Sr. Adv.

Mr. Shekhar G Devasa, Adv.

Mr. Rohit Pandey, Adv.

Mr. V. N. Raghupathy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Prayer for bail stands rejected for the present.

(NAVEEN KUMAR)
COURT MASTER(RENUKA SADANA)
COURT MASTER

Signature Not Verified

Digitally signed by
Naveen Kumar
Date: 2014.08.13
16:53:48 IST
Reason: